

Open Court**CENTRAL ADMINISTRATIVE TRIBUNAL**
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this Thursday, the 22nd day of July, 2021

Misc. Application No.330/1260/2021
And
Misc. Application No.330/385/2020
in
Original Application No.330/997/2013

Hon'ble Mr. Tarun Shridhar, Member (A)

Smt. Parboti Mukherjee,
 W/o Late Swapan Kumar Mukherjee,
 R/o D-34/40, Ganesh Mahal, Varanasi, U.P.

. . . Applicant

By Adv : Shri Shiv Mangal Singh (Not present)
 Shri Gopal Mishra (Not Present)

V E R S U S

1. Central Railway Office of F.A. & C.A.O. 3rd Floor N.A. Building C.S.T. Mumbai through F.A. & C.A.O. Pension.
2. Chief Personal Officer, Central Railway Office, (Headquarter Office) Personnel Branch Mumbai C.S.T.
3. Divisional Railway Manager, Varanasi Division North Eastern Railway, Varanasi.

. . . Respondents

By Adv: Shri Anil Kumar

O R D E R**By Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

1. I have joined this Bench online through video conferencing facility.

2. None appears for the applicant neither in court nor online through video conferencing even in the revised call. Shri Anil Kumar, learned counsel for the respondents is present online through video conferencing.

2. Vide OA No.997 of 2013 the applicant has sought the relief of grant of family pension in her favour on account of death of her husband who is an employee of the Railways. However, in the meanwhile as informed by the learned counsel for the respondents the matter has been settled to the satisfaction of the applicant and the Railway Authorities have taken a decision after careful examination for grant of family pension in favour of the applicant.

3. Vide MA No. 1260 of 2021 the applicant has requested for withdrawal of the OA on the grounds that she has obtained the relief she was seeking and also in the expectation that the arrears of pension would also be paid to her by the respondents. MA No.1260 of 2021 seeking withdrawal of the OA is allowed and the same is disposed of accordingly.

4. Vide MA No.385 of 2020 the respondents have informed that the decision on the relief sought by the applicant has already been taken by the authorities and family pension granted to the applicant. The original application has become infructuous and hence it should dispose of as such.

5. In view of the situation as explained by the learned counsel for the respondents, this MA no.385 of 2020 is allowed.

6. Accordingly, original application no.997 of 2013 has become infructuous and is liable to be dismissed as such.

7. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

/Neelam/